

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 589 OF 2018 IN
DFR NO. 1687 OF 2018**

Dated: 18th May, 2018

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

GSPL India Gasnet Limited

.... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Parag Tripathi, Sr. Adv.
Mr. Piyush Joshi
Ms. Sumiti Yadava
Ms. Telma Raju
Mr. Prithviraj Chauhan
Mr. Srinivasan
Mr. Kunal Bahri

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Mr. Sumit Kishore

ORDER

(IA No. 589 of 2018)

(Application for condonation of delay in filing the appeal)

Heard Mr. Parag Tripathi, Learned Senior Counsel appearing for the Appellant and Mr. Prashant Bezboruah Learned counsel appearing for the Respondent.

The learned senior counsel appearing for the Appellant, at the outset, submitted that there is 768 days' delay in filing the appeal which has been

explained satisfactorily and sufficient cause has been shown in paragraph 5 and 6 of the application that may kindly be accepted and the delay may kindly be condoned in the interest of justice and equity.

Per contra, the learned senior counsel appearing for the Respondent fairly submitted that in the light of the reasons for delay in filing the appeal are explained in Paragraph 5 and 6 of the application, the delay may kindly be condoned.

Submissions made by the learned counsel for the appellant and the respondent, as stated supra, are placed on record.

In the light of the submissions made by the learned senior counsel for the appellant and the reasons given in the application explaining delay in filing the appeal, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. IA No. 589 of 2018 for delay in filing the Appeal is allowed. The application is disposed of.

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Registry is directed to number the appeal and list the matter for admission on **25-5-2018**, as agreed by the learned counsel appearing for both the parties.

(Justice N. K. Patil)
Judicial Member

tpd/vg

(B. N. Talukdar)
Technical Member (P&NG)